

Ass. No. 2200
23.03.1956

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 16th November, 1956

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

DEATH OF TH. CHHEDILAL AND SHRI S. N. MAHTHA

Mr. Speaker: I regret to have to inform the House of the sad demise of two friends, viz. Thakur Chhedilal and Shri Sri Narayan Mahtha.

Thakur Chhedilal who passed away on the 25th September, 1956 was a Member of the Constituent Assembly of India (Legislative).

Shri Sri Narayan Mahtha passed away on the 6th October, 1956. He was a Member of the Constituent Assembly of India (Legislative) and the Provisional Parliament. He was a sitting Member of Rajya Sabha at the time of his death.

We mourn the loss of these two friends and I am sure the House will join me in conveying our condolences to their families. The House may kindly stand in silence for a minute to express its sorrow.

The Members stood in silence for a minute.

PAPERS LAID ON THE TABLE

AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS RULES

The Minister of Legal Affairs (Shri Pataskar): Sir, on behalf of Dr. P. S. Deshmukh I beg to lay on the Table, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956, published in the Notification No. S.R.O. 2408, dated the 27th October, 1956. [Placed in Library. See No. S-441/56].

NOTIFICATIONS ISSUED UNDER STATES REORGANISATION ACT

Shri Pataskar: Sir, I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of section 129 of the States Reorganisation Act, 1956:—

- (1) Notification No. S.R.O. 2097, dated the 17th September, 1956.
- (2) Notification No. S.R.O. 2147, dated the 29th September, 1956.

[Placed in Library. See No. S-442/56].

AMENDMENTS TO MINERAL CONCESSION RULES

The Minister of Natural Resources (Shri K. D. Malaviya): Sir, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications,